

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 39(ND)16
CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2016**

**NAME OF THE COMPANY: M/s. Sh. Deepak Bhatia & Ors. V/s. M/s. Bhatia Cranes Pvt. Ltd.
& Ors.**

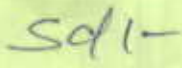
SECTION OF THE COMPANIES ACT: 397/398


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATUR
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1.	Hitesh Sachar	Advocate. ORDER	Respondent No. 1 to 3	
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Rejoinder has been filed by the petitioner today. It is pointed out by the learned counsel for the petitioner that despite the interim order dated 8.3.2016, restraining the respondents from disposing off the machinery or any other fixed assets of the company, the respondent has disposed off the cranes and wilfully disobeyed the order of this bench. The learned counsel for the petitioner submits that he shall be filing an appropriate application in this respect during the course of the day.

To come up for arguments on 24.08.2016


(Ina Malhotra)
Member (Judicial)


(R.Varadharajan)
Member (Judicial)